



**CENTRAL ADMINISTRATIVE TRIBUNAL
KOLKATA BENCH, KOLKATA**

No. O.A. 891 of 2018

Date of order: 21.8.2018

Present : Hon'ble Ms. Bidisha Banerjee, Judicial Member
Hon'ble Dr. Nandita Chatterjee, Administrative Member

**Asit Mukherjee,
Son of Late Ananda Mukherjee,
Residing at Village : Asti,
P.O. – Radhakrishnapur,
District – Paschim Medinipur,
Pin – 721140.**

.. Applicant

- V E R S U S -

1. The Union of India,
Service through the Secretary,
Ministry of Communication,
Department of Telecommunication,
Sanchar Bhawan,
New Delhi – 110 001.
2. Bharat Sanchar Nigam Limited,
Corporate Office, 4th Floor,
Bharat Sanchar Bhawan, Janpath,
New Delhi – 110 001,
Through its Chairman-cum-Managing Director.
3. Senior General Manager (Pers.),
Bharat Sanchar Nigam Limited,
Corporate Office, 4th Floor,
Bharat Sanchar Bhawan, Janpath,
New Delhi – 110 001.
4. The General Manager (Telecom),
Bharat Sanchar Nigam Limited,
Kharagpur Telecom District, India,
District : Paschim Medinipur,
Pin : 721301.
5. The Sub-Divisional Officer,
Bharat Sanchar Nigam Limited,
Midnapore,
Pin – 721 101.
6. The Chief General Manager,
Bharat Sanchar Nigam Limited,

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BBD Bag,
Kolkata - 700 001.

.. Respondents

For the Applicant : Mr. N. Roy, Counsel

For the Respondents : Mr. T.K. Choudhury, Counsel

O R D E R (Oral)

Per Dr. Nandita Chatterjee, Administrative Member:

An original application has been filed under Section 19 of the Administrative Tribunal Act, 1985 seeking the following relief:-

- "(i) To direct upon the respondent authorities to grant death benefits as well as family pension in favour of the applicant arising out of the death of the said deceased employee in harness;
- (ii) To direct the upon the respondent authorities to disburse the arrear family pension in favour of the applicant with effect from the date following the next date of death of the wife of the applicant;
- (iii) To direct upon the respondent authorities to release the interest on said arrear family pension amount with effect from the date following the next date of death of the wife of the petitioner till the date of actual payment at the rate of 18% per annum;
- (iv) To direct upon the respondent their men or agents to transmit all the relevant records before the Hon'ble Court, so that the conscientious justice may be done,
- (v) To pass any other order or orders as Your Lordships may deem fit and proper."

2. Heard Ld. Counsel for both sides, examined pleadings, documents on record.
3. Ld. Counsel for the applicant submits that representations preferred by the applicant on 20.3.2018 as well on 3.4.2018 are pending with the respondent No. 4, namely, the General Manager (Telecom), Bharat Sanchar Nigam Limited, Kharagpur Telecom District, India, and that the purpose of the applicant would be served if a direction is issued to the competent respondent authority to dispose of the same in a time bound manner.

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4. Accordingly, without entering into the merits of the case, we hereby direct the competent respondent authority, who, according to the applicant is respondent No. 4, namely, the General Manager (Telecom), Bharat Sanchar Nigam Limited, Kharagpur Telecom District, India, to examine the said representations, if pending at his end, and to issue a reasoned and speaking order in accordance with law within a period of six weeks from the receipt of a copy of this order. The decision arrived at should be communicated forthwith to the applicant.

5. With this, the O.A. is disposed of. There will be no order on costs.

(Nandita Chatterjee)
Administrative Member

SP

(Bidisha Banerjee)
Judicial Member

